

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
FDS MANAGEMENT SERVICES PRIVATE LIMITED**

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	FDS MANAGEMENT SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	05th January, 2007
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140DL2007PTC157502
5.	Address of the registered office & principal office (if any) of Corporate Debtor	DDA Built UP Flat No.20 Ground Floor Block-4 Situated at Shivaji Marg Moti Nagar, New Delhi, West Delhi - 110015 India
6.	Date of closure of Insolvency Resolution Process	03.01.2024
7.	Liquidation commencement date of Corporate Debtor	03.01.2024 (Order received on 09.01.2024)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Deepak Arora Regn No.: IBBI/IPA-003/ICAI-N-00418/ 2022-2023/14120
9.	Address and Email of the liquidator as registered with the Board	Add: 17 Basement Defence Enclave, Vikas Marg, Near Preet Vihar Metro station ,East Delhi-110092 Email id: ipdeepakarora@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add: 17 Basement Defence Enclave, Vikas Marg, Near Preet Vihar Metro station ,East Delhi-110092 Email id: fdscirp@gmail.com
11.	Last date for submission of Claims	02.02.2024

Notice is hereby given that the National Company Law Tribunal, Principal Bench, has ordered the commencement of liquidation of **M/s FDS Management Services Private Limited** on **03.01.2024**.

The stakeholders of **M/s FDS Management Services Private Limited** are hereby called upon to submit their claims with proof on or before **02.02.2024** to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Deepak Arora

Date : 10.01.2024

Regn. No.: IBBI/IPA-003/ICAI-N-00418/2022-2023/14120

Place : Delhi

AFA Valid upto 06.06.2024

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)

1st FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH
(Additional space allotted on 3rd & 4th Floor also)

Case No. : OA/198/2019

Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 21470

STATE BANK OF INDIA

VS M/S S.R. INDUSTRIES LTD.

To,

(7) DEFENDANT No. 7, Shri Munish Mahajan Son of Late Shri Yash Dev Mahajan, R/o B-492, New Friends Colony, New Delhi.

SUMMONS

WHEREAS, OA/198/2019 was listed before Hon'ble Presiding officer/Registrar on 08.12.2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 17,41,86,692/- (application along with copies of documents, etc. annexed).

In accordance with sub-section (4) of section 19 of the Act you the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 16.02.2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this dated 26.12.2023.

Sd/- Authorised to issue summons.

adani

Capital

Adani Capital Private Limited

Registered Office : Adani House, 56, Shrimati Society, Navrangpura, Ahmedabad 380 009, Gujarat, India
Corporate Office : 1004/5, 10th Floor, C-Wing, One BKC, C-66, G- Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India,
CIN: U65990GJ2016PTC093692. Website : www.adanicapital.in

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned borrower(s), co-borrower(s) have availed loan's facility(ies) from Essel Finance Business Loans Limited (the "Essel") by mortgaging your immovable properties (securities). Under the said agreement entered into between Essel and you both, Essel had assigned the Loan to Adani Capital Pvt. Ltd. (the "ACPL") vide Registered Assignment Deed on 30-12-2019. Accordingly, all rights and obligations in relation to the said Loan have been assigned to the ACPL with effect from the Assignment Date. Consequently to your defaults your loans were classified as non-performing assets. Adani Capital Pvt. Ltd. For the recovery of the outstanding dues, issued demand notice under Section 13(2) of The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 and as by way of service upon you. Details of the borrowers, co-borrowers, properties mortgaged, outstanding dues, demand notice sent under Section 13(2) and amount claimed there under are given as under:-

Name of the Borrower / Co-borrower/ Guarantor/ Loan Account No. Essel Loan A/C No	Mortgage Property address	Demand notice date / O/s Amount / O/s date
Ram Brij Maurya / Bhoole / 106MSM001021895 + 106MSM001021894 / LNDEL06615-160000371 + LNDEL06716-170000746	All that piece and parcel of Plot measuring 60 Sq. yds comprised in Kharsa No. 219, Situated at Village Gijharu Pergana & Tehsil Dadr, Dist. Gaudam Budh Nagar U.P Bounded as East - Gali, West - Gali, North - H.N 316 (Mohan Pal Singh), South - H.N. 314 (Arvind)	16-Dec-23 Rs. 2488631.71 210501.21 + 478130.5 As On Date : 14-Dec-23

You the borrower/s and co-borrowers/guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place : NOIDA (UP)
Date : 10.01.2024

For Adani Capital Pvt. Ltd.
Sd/-
Authorised Officer

DEBTS RECOVERY TRIBUNAL DEHRADUN

Government of India, Ministry of Finance, Deptt. Of Financial Services
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun, UK, 248171

BEFORE THE RECOVERY OFFICER-II, DRT, DEHRADUN

NOTICE OF DEMAND & APPEARANCE

(NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH SECTION 25 TO 29 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993)
R.C. No. 412/2018 in O.A. No. 193/2018 Dy No. 135, Date: 20.12.2023

To, Punjab National Bank V/s Sunil Kumar Vyas & Ors.

CD. 1: Sunil Kumar Vyas, S/o Late Sh. Shiv Kuma Vyas R/o R-17 B, Upper Ground Floor, Old Uttam Nagar, Near Uttam Nagar West Metro, New Delhi-59.

Second Address : Sunil Kumar Vyas, Employee of A & U Tibbia Collage, Govt. of NCT of Delhi, Karol Bagh, New Delhi- 110005.

CD. 2: Smt. Sarita W/o Sh. Sunil Kumar Vyas, R/o R-17 B, Upper Ground Floor, Old Uttam Nagar, Near Uttam Nagar West Metro, New Delhi-59.

CD. 3: Jagjit Singh, S/o Kesar Singh, R/o 775, New Colony, Madingari, New Delhi-68.

Second Address : Jagjit Singh, S/o Sh. Keshar Singh, R/o J-38, I-Block, Nanak Pura, Delhi.

Certificate Debtors

(i) This is to notify that amount of Rs. 23,48,077.87ps (Rupees Twenty Three Lacs Fort Eight Thousand Seventy Seven and Paise Eighty-Seven Only) plus Pendent elite and future interest @ 09.75% P.A. simple rate of interest on reducing balance from the date of filling of O.A. being 03.07.2018 and costs Rs. 1,15,100.00 is due against you as per Recovery Certificate issued dated 19.11.2018 by the Hon'ble Presiding Officer, Debts Recovery Tribunal, Dehradun in O.A. No. 193/2018.

(vi) You are hereby called upon to deposit the above sum within 15 days of the receipts of Demand notice, failing which the recovery shall be made in accordance with the provisions of the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.

(vii) In additions to the sum aforesaid you will be liable to pay:
a) In such interest as is payable for the period commencing immediately after this notice of the execution proceedings.
b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

(iv) In case the above said amount is not paid by you then you are hereby ordered

Recovery Officer-II, DRT, DEHRADUN

HDFC BANK

Legal Cell

We understand your world

Plot # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015

DEMAND NOTICE

DEMAND NOTICE UNDER Sec 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. The following borrowers & co-borrowers availed the below mentioned secured loans from HDFC Bank Ltd. the loans of below mentioned borrowers & co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms & conditions of the respective loan agreements and had become irregular, their loans were classified as NPA's as per the RBI guidelines. Amounts due by them to HDFC Bank Ltd are mentioned in the following table and further interest on the said amounts shall also be payable as applicable and the same will be charged with effect from their respective dates.

Type Of Loan Facility and A/c No.	Name of Borrowers & Co-borrowers/ Mortgage	Outstanding as per 13(2)/Notice Date	Details of Secured Assets	Date of NPA
Dropline Overdraft Facility	1. M/s Indigo Solutions (Borrower) Through Its Proprietor Mrs. Sneha Jain, 5766/5, Gali No.-05, New Chandrawali, Kamla Nagar, Delhi-110007	Rs. 51,91,115/- as on 11.11.2023 / Notice Date: 14-Nov-2023	Flat Bearing No. 1914 Situated On The 18th Floor, Having Super Area Measuring 1600 Sq. Feet, Tower block-orchid Along With One Covered Car Parking Space, Situated At Ska Greenarch, Plot No. Gh-05b, Sector-16b, Greater Noida, Dist. Gautam Budh Nagar, Uttar Pradesh. (property Owned By Mrs. Sneha Jain).	28.09.2023
50200058755849	2. Mrs. Sneha Jain (Co-borrower & Mortgage) W/o Shri Sanjay Jain, Flat No. 1914, 18th Floor, Tower Orchid Ska Greenarch, Plot No. Gh-05b, Sector-16b, Near Ek Murti Chowk, Greater Noida, Uttar Pradesh-201308 Also At - Mrs. Sneha Jain (Co-borrower & Mortgage) W/o Shri Sanjay Jain - 1837, Shakti Nagar, Malkaganj, New Delhi-110007			
	3. Mr. Sanjay Jain (co-borrower) S/o Shri Sumat Prasad Jain : Flat No. 1914, 18th Floor, Tower Orchid Ska Greenarch, Plot No. Gh-05b, Sector-16b, Near Ek Murti Chowk, Greater Noida, Uttar Pradesh - 201308 E Mail :- indigosolution17@gmail.com			
Dropline Overdraft Facility	1. M/s Vishwakarma Enterprises (Borrower) Through Its Proprietor :- Mr. Ramesh Kumar :- Ram Nagar, Bass Road, Dharuhera, Rewari, Haryana-123106	Rs. 17,35,990/- as on 06.12.2023 / Notice Date: 07th Dec, 2023	Residential House No. 1007, Measuring 300 Sq. Mtrs. Situated In Sector-6, Part-I, Huda, Dharuhera, Dist. Tehsil Dharuhera, District Rewari, Haryana. Bounded Under As :- North : Road, East : Other Plot, South : Vacant Plot, West : Plot No. 1008	28.11.2023
50200014663812	2. Mr. Ramesh Kumar (Co-borrower) S/o Sh. Dhanuhera, Rewari, Haryana-123106			
	3. Mrs. Sushila Devi (Co-borrower & Mortgage) W/o Sh. Ramesh Kumar :- H. No. -1007, Part-1, Sector-6, Dharuhera, Rewari, Haryana-123106. Also At :- Mrs. Sushila Devi W/o Sh. Ramesh Kumar :- H. No. 961, Ward No.-10, Alwar Pur 33, Dharuhera, Rewari, Haryana-123106			

Since the notices sent to you in the address in which you originally reside / carry on business / personally works for gain has not returned to us, we are constrained to cause this notice published. You are hereby called upon to discharge the above mentioned liability with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days of this notice failing which the Bank will be exercising all or any of the rights u/ Sec 13(4) of the above Act. You are also put to notice that as per terms of Sec 13(13) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 10.01.2024, Place: DELHI

For HDFC Bank Ltd., Authorised Officer

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Whereas, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of various trusts mentioned hereunder (hereinafter referred as "EARC"). Pursuant to the assignment agreements, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the date mentioned against each property.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.

Sl. No.	Name of Assignor	Name of Trust	loan Account Number	Borrower Name & Co-Borrower(s) Name	Amount & date of demand Notice	Date of Possession	Possession Status
1.	AU Small Finance Bank Limited	EARC Trust - SC 379	L900106070 0886179	Sagor Ahmad (Borrower) and Khairun Nisha (Co-Borrower)	Rs 25,02,916.78/- & 03.10.2023	05.01.2024	Symbolic
2.	HDB Financial Services Limited	EARC Trust - SC 482	4622453	M/s. Durga Heat Treatment Centre (Borrower) & Mrs. Manju Lata & Mr. Vinod Kumar (Co-Borrower/mortgagor)	Rs. 12,42,195.72/- & 03.10.2023	05.01.2024	Symbolic
3.	HDB Financial Services Limited	EARC Trust - SC 482	343224 & 3163473	Mr. Sachin Chaudhary (Borrower) & Jitendra Chaudhary, Kamlesh & Naveen (Co-Borrower/mortgagor)	Rs. 10,17,811.73/- & 30.12.2023	05.01.2024	Symbolic
4.	HDB Financial Services Limited	EARC Trust - SC 482	4134045	M/s. Kansal Udyog (Borrower) & Mr. Ashok Kumar, Mrs. Dayawati Agarwal, Mr. Jitendra Agarwal (Co-Borrower/mortgagor)	Rs. 12,44,679.66/- & 03.10.2023	05.01.2024	Symbolic
5.	Bajaj Housing Finance Ltd	EARC Trust - SC 422	401TYO87517873 and 401HS087519050	Shyam Sundar Lal (Borrower)	Rs. 30,87,418.08/- & 30.12.2022	08.01.2024	Physical

Description of Property:- ALL THAT PIECE AND PARCEL OF PROPERTY BEARING HOUSE NO 31/3 MIN VILLAGE DHUNDAHEDA, PARGANA LONI TEHSIL DIST-GHAZIABAD UP ADMEASURING 50.166 SQ. METERS. BOUNDARY AS UNDER. EAST: PROPERTY OF AAS MOHAMMAD, WEST: PROPERTY OF KALICHARAN, NORTH: PROPERTY OF DAGIR MALIK, SOUTH: 15 FEET WIDE ROAD

Description of Property:- ALL THAT PIECE AND PARCEL OF PROPERTY BEARING Plot Of Land Area Measuring 19 Biswa, Out Of Khata No. 161 Out Of Kharsa No. 246 Situated At Village Anwarpur Pargana Tehsil Hapur, District Ghaziabad, U.P. Area 0.2400 Hect. 2400 Sq. Mtr. Bounded As Under :- East - Property Temple, West - Property Of Robin, North - Property Of Jai Salveer Singh, South - Road Garh Delhi

Description of Property:- Flat No. S.F.-1, on Second Floor, Front side, (without roof rights), area measuring 37.16 Sq. mtr., (the said flat), built on Plot No. S-21, in the Residential Colony known as Shalimar Garden Extension-1, Situated at Village - Pasooda, Pargana-Loni, Tehsil & District Ghaziabad (U.P.) BOUNDED AS:- NORTH:AS PER SITE, SOUTH:AS PER SITE, EAST:AS PER SITE, WEST:AS PER SITE

Date: 10/01/2024
Place : Ghaziabad

Sd/ Authorised Officer
Edelweiss Asset Reconstructions Company Limited

SURAKSHA ARC

CIN: U74120MH2015PLC268857

Registered office: ITI House, 36, R.D. K. Shrirodkar Road, Parel East, Mumbai - 400012 Tel: + 91 22 69093635, Fax: +91 22 4027 3700, Email Id: pratibha.upadhyay@surakshaarc.com website: www.surakshaarc.com

[APPENDIX IV-A] [UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice For Sale Of Immovable Property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "said Act") read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (the "said Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that below described immovable property mortgaged/charged in favor of Suraksha Asset Reconstruction Limited [Secured Creditor], the possession of which has been taken by the Authorized Officer of the Secured Creditor acting in its capacity as trustee of Suraksha ARC 010 Trust, will be sold on "As is where is", "As is what is", and "Whatever is there Basis" on the date and time specified herein below, for the recovery of the amount due to the Secured Creditor from the Borrower(s) and the Co-Borrower(s). The Reserve Price and the earnest money deposit of the immovable property ("Mortgaged Property") is mentioned herein below.

Name of Borrower / Co-Borrower(s) / security provider/s	Description of Property	Date Of Symbolic Possession	Date of Demand Notice	Last Date for submission of BID / EMD	Date & Time of E-Auction	Reserve Price (Rs)	Earnest Money Deposit (10%) (Rs.)	Amount Due as on 31.12.2023 (Rs.)
Era Infrastructure (India) Limited. (EIL)	Scheduled below	16.04.2019	28.11.2018	09.02.2024	12.02.2024 Time: 11:00 AM to 12:00 Noon	Rs 12,04,00,000 (Rupees Twelve crore four lakhs only)	Rs 1,20,40,000 (One Crore Twenty Lakhs Forty Thousand Only)	Rs 4,70,77,66,684/- (Plus further interest thereon)

Schedule-Property Description :- All the part and parcel of the property consisting of 4 Acres 3 Kanal 4 Marla land situated at Village Kasar, Tehsil Bahadurgarh, District Jhajjar, Haryana, owned by Bhisam Infrastructure Pvt. Ltd. Further details of the Immovable Property are provided hereunder:Khwat No. 204 (Min)/178 Khatauni No. 241 (Min Musta), Kila No. 46 [242, 243, 25, 5-11, 0-18, 8-0] Kila No. 57 [1/41, 4/22 Min pur, 5/1, 5/2, 6/1, 6/2, 7 min utar pur, 1-7,2-4,3-2,1-11,1-16,6-4-2-1] Kila No. 56 [1/03, 1/04, 1-8, 0-12] containing of 12 Kites 35 Kanal 4 marla. More particularly described in registered sale deed No. 8023 on 06.03.2006 at SRO Bahadurgarh.

Terms and Conditions:-

- The Auction sale will be "Online E-Auction/ Bidding through Banks approved service provider M/s E-Procurement Technologies Ltd -Auction Trust Mumbai contact Persons Mr. Ramprasad (M) +91: 99265562821/09265562818/09374519754/ +91: 6352490773 (e-mail)/ramprasad@auctiontrust.net,Phone:079-61200559,website:the.auctiontrust.net
- Bidders are advised to go through the Bid Forms, Tender Document, detailed terms and conditions of auction sale before submitting their bids and taking part in the E-Auction sale proceedings.
- Bids shall be submitted through online procedure only in the prescribed formats with relevant details.
- Earnest Money Deposit (EMD) shall be 10% of the Reserve Price Fixed and shall be deposited through RTGS/NEFT/ FUND TRANSFER to credit of following account before submitting the bids online:-

Details	
Name of Bank & Branch:-	Name of Beneficiary:- SURAKSHAARC 010 Trust
Account No:- 039305012486	IFSC Code:- ICIC0000323

- The bid price to be submitted shall be above the Reserve Price and the bidders shall improve their further offer in multiple of Rs. 2,00,000/- (Rupees Two lakh only). The property will not be sold below the reserve price set by the Authorized Officer. The bid quoted below the reserve price shall be rejected and the EMD deposited shall be forfeited.
- The successful bidder shall have to pay 25% of the purchase amount (including Earnest Money deposit of 10% paid as above) on the day of declaration of successful bidder or not later than next working day thereof, as the case may be. The Balance 75% of the purchase price shall have to be paid on or before the 15th day of confirmation of the sale by Secured Creditor or such extended period as may be agreed upon in writing between the purchaser and Secured Creditor, in any case not exceeding three months.
- The EMD of the unsuccessful bidder will be returned on the closure of the E-auction proceedings within 15 working days from the date of auction.
- The sale is subject to confirmation by Secured Creditor. If the Borrower/Guarantor pays the amount due to the Secured Creditor in full before date of execution sale deed, no sale will be concluded.
- Since the prospective tenderers are advised to do their own due diligence in this regard. The Authorized Officer shall not be held responsible for any charge, lien, encumbrance, property tax or any other dues to the Government or anybody in respect to the aforesaid mortgaged property.
- Inspection of the aforesaid mortgaged property can be done on 23.01.2024 from 11:00 pm to 3:00 pm by the interested parties/ tenderer after seeking prior appointment with Authorized Officer. The Authorized Officer has the right to reject any tender/ tenderers (for either of the property) without assigning any reasons therefor.
- There are certain minimum society dues are pending.
- On compliance of terms of sale, Authorized Officer shall issue "Certificate of Sale" in favor of the successful purchaser. All expenses relating to stamp duty, registration charges, conveyance, VAT/GST etc. to be borne by the purchaser. The successful purchaser shall comply with the relevant provisions of Income Tax Act, 1961 pertaining to tax deduction at source with regard to purchase of said immovable property.
- The sale is subject to the conditions prescribed in the said Act and the said Rules and the conditions mentioned above.
- For further details contact the Authorized officer on +91 9899697606.
- For detailed terms and conditions please refer to the Tender Document which may be provided from the authorized officer by email, (the contents whereof shall be treated as part of this notice).

THIS NOTICE WILL ALSO SERVE AS STATUTORY 30 DAYS NOTICE TO THE BORROWER/GUARANTORS/ MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER.

Date : 10.01.2024
Place : Bahadurgarh

(Authorized Officer)
Suraksha Asset Reconstruction Limited

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054 Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India, Ph. No. : +91 22 61796400 E-mail: contact@kifshousing.com Website: www.kifshousing.com CIN: U65922GJ2015PLC085079 RBI COR: 001-0415

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AQND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers/guarantors through KIFS HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below under Sec. 13(2) of Securitization and Reconstruction of Financial Asset Enforcement of Security Interest Act 2002 by Registered Post / Speed Post Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank/Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Branch/ Application No./LRN	Name of Borrower / Co-Borrower / Guarantors & Date of NPA	Demand Notice Date Amount Outstanding	Detail of Secured Assets:
1	Delhi / 1054913 / LNHEDEL 008296	1.Mr. Rajvanshi Yadav (Borrower) 2.Mr. Bimal Devi (Co-Borrower) NPA: December 09, 2023	Demand Notice Date January 6, 2024 O/s. Rs. 32,30,809/-	Plot On Kharsa No 512/2 Malik City Colony Phase 2 Madina Garden Loni Ghaziabad Ghaziabad UTTAR PRADESH India 201102 area admeasuring 80 sq yards. As per Sale Deed: East: House of Jahid, West: Plot of Vimal Devi, North: Plot of other, South: 15'-0" WIDE ROAD AS per Site: East: House of Jahid, West: Plot of Vimal Devi, North: Plot of other, South: 15'-0" WIDE ROAD
2	Delhi / 000002946 / LNHEDEL 009246	1.Mr. Vijay Dharma (Borrower) 2.Mr. Sunita Sunita (Co-Borrower) 3.Mr. Ajay Ajay (Co-Borrower) 4.Mr. Sonu Dharma (Co-Borrower) NPA: December 09, 2023	Demand Notice Date January 6, 2024 O/s. Rs. 21,53,436/-	Plot On Kharsa No 1766/2 Mi. Village Behta Hajipur Ghaziabad Ghaziabad UTTAR PRADESH India 201102 area admeasuring 300 sq yards. As per Sale Deed: East: House of Vinay, West: House On Deepak, North: 20'-0" WIDE ROAD, South: House Of Pyare, As per Site: East: House of Vinay, West: House On Deepak, North: 20'-0" WIDE ROAD, South: House Of Pyare

The above mentioned Borrowers/Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) to pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above and to avoid further action under the SARFAESI Act.

Date : 10.01.2024 / Place : DELHI/NCR

Sd/-, Authorised Officer, KIFS Housing Finance Ltd.

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at: "Office No. 1, First Floor, Mahalaxmi Metro Tower, Plot No. C-1, Sector-4, Vaishali, Ghaziabad, Uttar Pradesh - 201010" under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer (AO) of IFL-HFL had taken the possession of the following properties pursuant to the notice issued u/s 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price
1. Mr. Avinash Kumar Son 2. Mrs. Kusumata (Prospect No. IL10046986)	26-Sep-2022 Rs. 15,36,418/- (Rupees Fifteen Lakh Thirty Six Thousand Four Hundred Eighteen Only) Bid Increase Amount Rs. 20,000/- (Rupees Twenty Thousand Only)	All that part and parcel of the Property bearing Flat No 3350 2nd Floor Sec 9, Area Admeasuring 331 Sq.ft. Super Built-Up Area, Siddhartha Vihar, Ghaziabad, Uttar Pradesh, 201009, India (carpet area admeasuring 281.35 sq. ft.)	06-Mar-2023 Total Outstanding as On Date 03-Jan-2024 Rs. 17,12,538/- (Rupees Seventeen Lakh Twelve Thousand Five Hundred Thirty Eight Only)	Rs. 7,30,000/- (Rupees Seven Lakh Thirty Thousand Only) Earnest Money Deposit (EMD) Rs. 73,000/- (Rupees Seventy Three Thousand Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
23-Jan-2024 1100 hrs -1400 hrs.	25-Jan-2024 till 5 pm.	29-Jan-2024 1100 hrs-1300 hrs.

Mode Of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com/> and pay through link available for the property/ Secured Asset only.

Note:- Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. For balance payment, upon successful bid, has to be paid through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No. 8902879xxxxx followed by Prospect Number, d) IFSC Code: SCBL0030001, e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:-

- For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.iflhome.com/>, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cost, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website <https://www.iflhome.com/> and <https://www.ifl.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- auctionbid@ifl.com, Support Helpline no. 1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction_bid@ifl.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Ghaziabad, Date: 10-Jan-2024

Sd/- Authorised Officer, IFL Home Finance Limited

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at: "Office No. 1, First Floor, Mahalaxmi Metro Tower, Plot No. C-1, Sector-4, Vaishali, Ghaziabad, Uttar Pradesh - 201010" under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer (AO) of IFL-HFL had taken the possession of the following properties pursuant to the notice issued u/s 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price
1. Mr. Manav Shergill 2. Mrs. Pritam Kumar 3. Mrs. Kashmir Kaur 4. Manav Enterprises (Prospect No. 899286 and 945080)	12-Jul-2023 Rs. 19,26,542/- (Rupees Nineteen Lakh Twenty Six Thousand Five Hundred and Forty Two Only) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing CSC Permitted Stall No. 23, Ground Floor, CSC Market, Carpet area admeasuring 100 sq. ft., Built up area admeasuring 57 sq. ft., Situated in The Layout Plan Of CSC At Uttar Pitampura, Delhi, with frehold rights of the land under the property allotted by DDA, New Delhi, 110034, India.	02-Jan-2024 Total Outstanding as On Date 03-Jan-2024 Rs. 20,21,835/- (Rupees Twenty Lakh Eleven Thousand Eight Hundred Thirty Five Only)	Rs. 16,01,000/- (Rupees Sixteen Lakh One Thousand Only) Earnest Money Deposit (EMD) Rs. 1,60,100/- (Rupees One Lakh Sixty Thousand One Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
07-Feb-2024 1100 hrs -1400 hrs.	09-Feb-2024 till 5 pm.	12-Feb-2024 1100 hrs-1300 hrs.

Mode Of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com/> and pay through link available for the property/ Secured Asset only.

Note:- Payment link for each property/ Secured Asset



एन बी सी सी (इंडिया) लिमिटेड

(भारत सरकार का उद्योग)
CIN: L74890DL1965G00033335

ई-नौकरी के माध्यम से बिजनेस

एनबीसीसी ई-नौकरी के माध्यम से भी-बेहत आयात पर छूट और, आवृत्तिजन्य नगर, नई दिल्ली के शोपिंगकेंद्र अर्थात की बिजनेस की शोपकनका करता है। निम्न भागों के साथ

एनबीसीसी नगर एनबीसीसी की वेबसाइट www.nbccindia.in पर उपलब्ध है।

बिजनेस करने के तारीख **09.01.2024** निर्धारित का रहे।

आवेदन करने की अंतिम तारीख **18.01.2024**, 3.00 बजे तक रहे।

नौकरी के तारीख **23.01.2024** निर्धारित की गई है।

एक विवरणों तथा निम्न और शर्तों अंतर्गत एनबीसीसी द्वारा एनबीसीसी की वेबसाइट पर उपलब्ध है।

आवृत्तिजन्य नगर का पूर्वबिजनेस एनबीसीसी (इंडिया) लिमिटेड (भारत सरकार का एक उद्यम) द्वारा।

निर्णायित कार्यालय: एनबीसीसी भवन, लोधी रोड, नई दिल्ली 110003

Call@ **9205992969 9205992970 9205992971**

मैगनम वेंचर्स लिमिटेड
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पंजीकृत कार्यालय : एचएनओ-एमएन 01, हब और ओक, ई-14,
लोअर ग्राउंड फ्लोर, डिफेंस कॉलोनी, नई दिल्ली-110 024.
दूरभाष : +91-11-42420 015 ई-मेल : info@magnumventures.in
वेबसाइट : www.magnumventures.in

ई-मेल पते और अन्य जानकारी के अद्यतन के लिए सदस्यों को नोटिस
निदेशित दिया जाता है कि कंपनी की 03 / 2023-24 ईजीएम (एक्स्ट्रा-ऑर्डिनरी जनरल मीटिंग) 5 फरवरी 2024, सोमवार को दोपहर 01.00 बजे वीडियो कॉन्फ्रेंस के माध्यम से ऑनलाइन की जाएगी, जो कॉर्पोरेट मामलों के मंत्रालय (एमसीए), भारत सरकार और भारतीय प्रतिभूति और निष्पक्ष बोर्ड (सेबी) द्वारा जारी सभी लाघू कानूनों और परिपत्रों के अनुपालन में होगी। बैठक की सूचना में निर्धारित निर्देशों वाले काले का निपटारा करना।

उपर्युक्त परिपत्रों के अनुसार, ईजीएम की सूचना केवल उन सदस्यों को इलेक्ट्रॉनिक मोड द्वारा भेजी जानी है जिनकी ई-मेल आईडी पहले से ही कंपनी/निक्षेपागारों के साथ पंजीकृत है। कंपनी अपने सभी सदस्यों को पहले की प्रथाओं के समान ई-वोटिंग और दूरस्थ ई-वोटिंग सुविधा भी प्रदान कर रही है।

यदि आपकी ईमेल आईडी पहले से ही कंपनी / डिपॉजिटरी के साथ पंजीकृत है, तो ई-वोटिंग के लिए ईजीएम की सूचना और लॉगिन विवरण आपको पंजीकृत ईमेल पते पर भेजा जाएगा। यदि आपको कंपनी / डिपॉजिटरी के साथ अपनी ईमेल आईडी पंजीकृत नहीं की है, तो कृपया ईजीएम की सूचना प्राप्त करने और ई-वोटिंग के लिए लॉगिन विवरण प्राप्त करने के लिए अपनी ईमेल आईडी पंजीकृत करने के लिए नीचे दिए गए निर्देशों का पालन करें।

कंपनी के आरटीए यानी एमएस सर्विसेज लिमिटेड को टी-34, दूसरी मंजिल, ओखला औद्योगिक क्षेत्र चरण-2, नई दिल्ली-110 020 पर विधित्त पर हेतु फॉर्म नं. में एक अनुबंध भेजी। आईएसएसआर-1, जिसने निदेशक संबंध टैब के साथ-साथ आरटीए की वेबसाइट www.masserv.in जलनलुड टैब के तहत www.magnumventures.in पर कंपनी की वेबसाइट के जलनलुड किया जा सकता है। आप डिजिटल हस्ताक्षर के साथ फॉर्म नं. आरएसएसआर-1 में भेज सकते हैं आरटीए की वेबसाइट www.magnumventures.in पर ms@magnumventures.in पर भेज सकते हैं।

	घर कंपनी को चिह्नित प्रति investor@masserv.com पर करते हुए।
डिमेंट होलिंग	कृपया अपने डीपी से संपर्क करें और डीपी द्वारा बताई गई प्रक्रिया के अनुसार अपना ईमेल पता और बैंक खाता विवरण पंजीकृत करें।

ई-नॉटिंग जाकासी: कंपनी एपएसआइएम द्वारा ब्यवस्थित हेतुनकनित वॉलेंटिज सेवाओं के माध्यम से अपने शेरधारकों को दूरस्थ ई-नॉटिंग की सुविधा प्रदान करेगा। ईजीएमपी में जाएल के द्वारा शेरधारकों को इंटरनैशनल वॉलेंटिज में उपलब्ध करवावेगा। ईसाके द्वारा वे निवेदन (वॉलेंटिज) की सूचना में प्रदान किया जाएगा और कंपनी की वेबसाइट www.magnumentures.in पर भी उपलब्ध कराया जाएगा।

ईजीएमपी की सूचना www.magnumentures.in पर कंपनी की वेबसाइट और ईमार्केट लिमिटेड www.bseindia.com और एपएसआइ लिमिटेड की वेबसाइट www.nseindia.com पर भी उपलब्ध होगी।

घोटी के माध्यम से वेदाम में जारी किए जाने वाले सदस्यों को कंपनी अधिनियम, 2013 की धारा 103 के तहत कंपनी के उद्देश्य के विपरीत माना जाएगा।

तिथि : 09.01.2024
स्थान : गाजियाबाद

“फॉर्म नं. यूआरपी-2”
(पंचनी बचतमिमा, 2013 की धारा 374(क) और एचएलएम हेतु प्रस्तावित)
निष्पातली, 2014 के निष्पा 4(1) के अनुसार एल)

1. एतुद्वारा सूचना दी जाती है कि कानूनी अधिनियम, 2013 की धारा 366 की उप-धारा 1 (क) के अनुसार म रीशदरग को इस सूचना में पण्डित निरु लोडन हेतु न्याय सीता (निर्ण) की सलाह से नूत एव आर्थिक न्याय को प्रस्तावित किया जात है कि कानूनी अधिनियम एचएलएम 2013 के अनुसार नूत सलाह सीता दायित्व भारीगरी (एचएलएम) को न्याय द्वारा निर्देशित कानूनी के रूप में पंजीकृत किया जा सकेगा, तदनुसार **बापिपलस टैगोनोलीज एतएलसी** द्वारा प्रारंभित निमित्तक निमित्तक में सहायता के लिए **बापिपलस टैगोनोलीज** प्रारंभित निमित्तक के नाम और सीता में एतु आवाहन कर

[illegible][illegible]

इंडियन बैंक
Indian Bank

इंडियन बैंक

सिबिल लाइसेंस, मुरादाबाद

**अवधितरित
मांग सूचना**

सरफेसी एक्ट की धारा 13 (2) के अन्तर्गत जारी डिमांड नोटिस (अनडिलिवर्ड) के सम्बन्ध में सार्वजनिक सूचना

विक्सगोस्टाडोलोम एंव विक्सगुडराशन ऑफ फाइनेशियल असेट्स एवं एनफोर्समेंट ऑफ सिसागोस्टी इन्ट्रेस्ट एक्ट 2002 के अन्वयत तथा विक्सगोस्टी इन्ट्रेस्ट (एनफोर्समेंट) नियमों 2002 के साथ पड़ते हुए अनुच्छेद 13 के नियम 2 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए बैंक (सिक्सोर्टिफ़ेड) के प्राधिकृत अधिकारियों ने सम्बन्धित ऋणी/ ऋणियों/ गाररन्टीर को उक्त नोटिस की प्राप्ति की तारीख 30 दिनों के भीतर बकाया राशि अदा करने के लिए मांग नोटिस जारी किया था, जो बैंक की शाखा में डाक विभाग/ कोरिपेर द्वारा बिना वितरण के वापस आ गया। सभी संबंधित ऋणी/ ऋणियों/ गाररन्टीर को यह सूचित किया जाता है कि बैंक अपनी सम्पत्त देयताओं का निस्तारण उक्त नोटिस की तिथि से 60 दिनों के अन्दर करे अर्थात् अर्थात् बैंक वित्तीय आसितियों का प्रतिभूतिकरण तथा पुर्ननिर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अनुच्छेद 13(4) के अन्तर्गत प्रदत्त सभी शक्तियों अथवा किसी एक शक्ति का प्रयोग करने का अधिकारी होगा।

क्र. सं.	ऋणी/बंधककर्ता / गाररन्टर/ शाखा का नाम	बन्धक सम्पत्ति का विवरण/ सम्पत्ति का स्वामी	मांग सूचना की तिथि नोटिस 13(2) के अनुसार देय राशि
1.	श्रीमती विरदुला सिंह (सह-उधारकर्ता) पत्नी श्री नरेंद्र सिंह, (स्वर्गीय श्री नरेंद्र सिंह के कानूनी उत्तराधिकारी के रूप में) 321/1 देशनगर, एमवी पीलीभीत के अंदर, तिरुपति गोल्डन पार्क कॉलोनी, तहसील-पीलीभीत जिला-पीलीभीत-262001 2. अनिवार सिंह पुत्र श्री नरेंद्र सिंह (स्वर्गीय श्री नरेंद्र सिंह के कानूनी उत्तराधिकारी के रूप में) 321/1 देशनगर एंडर एमवी पीलीभीत, तिरुपति गोल्डन पार्क कॉलोनी, तहसील-पीलीभीत जिला-पीलीभीत-262001 3. सुश्री नेहा सिंह पुत्री श्री नरेंद्र सिंह (स्वर्गीय श्री नरेंद्र सिंह के कानूनी उत्तराधिकारी के रूप में) 321/1 देशनगर अंदर एमवी पीलीभीत, तिरुपति गोल्डन पार्क कॉलोनी, तहसील-पीलीभीत जिला-पीलीभीत-262001 शाखा: पीलीभीत (पूर्ववर्ती शाखा उपाधि महा विद्यालय)	आवासीय इमारत के सड़क मार्ग व हिस्से जिसका क्षेत्रफल 128.85 वर्ग मीटर, प्लॉट नंबर 2वीं और प्लॉट नंबर 3रा ग्राम देशनगर, एमवी पीलीभीत के अंदर, तिरुपति गोल्डन पार्क कॉलोनी, पीलीभीत में स्थित है। जो नामित है स्वर्गीय श्री नरेंद्र सिंह पुत्र विरदुला सिंह के नाम पर है। चौदहरी: पूर्व: आकरि नूर का प्लॉट, पश्चिम: सड़क, उत्तर: प्लॉट विक्रेता, दक्षिण: कल्पना वर्मा का प्लॉट	19.12.2023 ₹. 53,547.00 दिनांक 06.12.2023 तक + ब्याज व अन्य खर्चें प्रेषण की तारीख 22.12.2023 वापिस की तारीख 03.01.2024

दिनांक: 09.01.2024

स्थान : मुरादाबाद

प्राधिकृत अधिकारी इंडियन बैंक

ब्रह्म वसुली न्यायाधिकरण, चंडीगढ़ (डीआरटी 2) प्रथम तल, एससीओ 33-34-35, सेक्टर 17-ए, चंडीगढ़ (तीसरे और चौथे तल पर भी अतिरिक्त स्थान आबंटित है) मालमी से. ओए/198/2019 ब्रह्म वसुली न्यायाधिकरण (विधि) नियमों, 1993 के नियम 5 के उप नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप धारा (4) के अधीन समन) इस्सएसएन नं. 21470 भारतीय स्टेट बैंक बनाम मैसर्स एस. आर. इंडस्ट्रीज लि. प्रति, (7) प्रतिवादी नं. 7, श्री मुनीशा महानज पुत्र सुवर्णश्री श्री यश देव महानज, निवासी वी-492, न्यू फ्रेंड्स कॉलोनी, नई दिल्ली।	ब्रह्म वसुली न्यायाधिकरण-11, चंडीगढ़ (डीआरटी-2) प्रथम तल, एससीओ 33-34-35, सेक्टर 17, चंडीगढ़, (सूचीत और सूचित तल पर भी अतिरिक्त स्थान आबंटित है) वाद से. ओए नं. 1856/2019 अधिनियम की धारा 19 की उप-धारा (4) के साथ पठित ब्रह्म वसुली न्यायाधिकरण (प्रक्रिया) नियमावली 1993 के नियम 5 के उप-नियम (2A) के तहत समन इंडियन बैंक बनाम श्रीमती कमलेश एवं अन्य सेवा में, 1. श्रीमती कमलेश पत्नी स्वर्गीय श्री बिजेन्द्र सिंह, निवासी वीपीओ सुविद्याना, जिला रोहतक हरियाणा 2. श्री मीथी पुत्र स्वर्गीय श्री बिजेन्द्र सिंह, निवासी वीपीओ सुविद्याना जिला रोहतक, हरियाणा
समन चूंकि दिनांक 08.12.2023 को ओए/198/2019 मामलीय पीठासीन अधिकारी/रजिस्ट्रार के समक्ष सूचीबद्ध किया था। (1) मुल आदेशों न्यायाधिकरण द्वारा 17,41,86,692/- रुपए के ब्रेडों की वसुली के लिए आपके विरुद्ध दायित्व (ओए) में अधिनियम की धारा 19(4) के अंतर्गत स्थिति आवेदन पर समन-नॉटीस जारी करता है। (उपरोक्तों को धारा के साथ आवेदन संलग्न है।) (2) आपकी ओर से प्रेषित की गई उप धारा (4) के अनुसार, प्रतिवादी को नोटे दिए अनुसार निदेश दिया जाता है:- (1) समन की सेवा के 30 दिनों के अंदर यह कारण बताया होगा कि जिसके लिए अदालत की प्रार्थना की गई है वह क्यों प्रदान नहीं की जा रही है। (2) मुल आदेशों की क्रम संख्या 3ए के अंतर्गत आवेदन द्वारा विनिर्दिष्ट संघियों तथा परिसंपत्तियों के अलावा संघियों तथा परिसंपत्तियों का विवरण प्रस्तुत किया। (3) आपको मुल आदेशों की क्रम संख्या 3ए के अंतर्गत प्रदर्शित की गई प्रतिलिपि परिसंपत्तियों या ऐसी किसी अन्य परिसंपत्तियों तथा संघियों के साथ लेन-देन और निपटारा करने से प्रतिबन्धित किया जाता है, सारा जुद्ध हूट संघियों के लिए आदेशों को सुनवाई पर पेश निपटारा लीफत है। (4) आप न्यायाधिकरण के पूर्व अग्रगणित के विधि मुल आदेशों की क्रम संख्या 3ए के अंतर्गत विनिर्दिष्ट या प्रदर्शित किसी परिसंपत्ति या किसी अन्य संघियों, जिस पर प्रतिबन्धित व्याज सूचित किया है, पर अपने व्यापार के सामान को कहीं को छोड़कर किसी भी लीज या अस्था तरीके द्वारा संपत्ति को हस्तांतरण नहीं कर सकते। (5) आप व्यापार के सामान को प्रत्येक प्रतिबन्धित परिसंपत्तियों या अन्य परिसंपत्तियों तथा संघियों की विवरण द्वारा विक्री प्रक्रिया से सुदूर और ऐसी परिसंपत्तियों के अलग प्रतिलिपि तथा आप धारा करने वाले बैंक या वित्त संस्थानों के साथ सीधे हुए खाते में किसी प्रक्रिया की राशि को ज्याम करने के उत्तरदायी हैं। आपको आवेदन द्वारा प्रस्तुत की गई उप धारा (4) के अनुसार निदेशित बचत को दायित्व करने तथा दिनांक 16.02.2024 को पूर्णतः 10.30 बजे इस रजिस्ट्रार के समक्ष उपस्थित होने का भी निदेश दिया जाता है, जिसमें असफल होने पर आदेशों को सुनवाई आपकी अनुपस्थिति में कर दी जाएगी। मेरे हस्ताक्षर व इस न्यायाधिकरण की मुहर के अधीन 26.12.2023 को जारी किया गया। हस्ता- / समन जारी करने के लिए अधिकृत	जबकि, ब्रह्म वसुली न्यायाधिकरण रु. 23,62,918/- के ब्रेडों की वसुली के लिए आपके विरुद्ध दायित्व किया गया है। (2) संवत् में, अधिनियम की धारा 19(4) के तहत, उक्त आवेदन समन /नोटिस जारी करने का अग्रसर कर रहा है। (दस्तावेजों और प्रतियों के साथ आवेदन संलग्न है) अधिनियम की धारा 19 की उप-धारा (4) के अनुसार आप प्रतिवादी को निम्न निदेश दिए जाता है:- 1. समन की तारीख के तहत आपने दे के मीतार कारन बताया कि प्रदर्शित राहत क्यों मंगूर नहीं की जाती। 2. मुल आवेदन के क्रमांक 3A के तहत आवेदन द्वारा विनिर्दिष्ट सम्पत्तियों तथा आस्तियों के अतिरिक्त सम्पत्तियों अथवा आस्तियों का विवरण, प्रस्तुत करें। 3. आप को, सम्पत्ति की कुछ के लिए आवेदन की सुनवाई तथा आवेदन के निस्तारण के दौरान, प्रत्यक्ष आस्तियों अथवा मुल आवेदन के क्रमांक 3A के तहत विनिर्दिष्ट सम्पत्तियों तथा आस्तियों के संबंध में संस्कार अथवा निपटारा करने की मनाही की जाती है। 4. आप किसी भी आदेश जिस पर कोई प्रतिबन्धित लिज सूचित किया गया है तथा/अथवा मुल आवेदन के क्रमांक 3A के तहत आवेदन द्वारा विनिर्दिष्ट व्याज बचतानी को मुल सम्पत्तियों तथा आस्तियों का अंतरण किसी पट्टा अथवा अन्य प्रकार से, अथवा व्यवसाय के कारण खीर को छोड़कर, न्यायाधिकरण की पूर्व अनुमति बिना, नहीं कर सकते। 5. आप व्यवसाय के कारण कोर्स में प्रयाप्तमूल आस्तियों अथवा अन्य आस्तियों तथा सम्पत्तियों को विक्री के प्रारंभ होने तक राशि का हिसाब रखने तथा ऐसी विक्री प्रारंभ होने आस्तियों पर प्रतिबन्धित लिज ब्याज के अलावा वित्तीय संस्थाओं में अनुचित खाते में जमा करने से प्रतिबन्धित रहे। आपको निहित बचत दायित्व करने, उससे प्रतिबन्धित आदेशों को मुहैया करने तथा दिनांक 06/03/2024 को पूर्णतः 10.30 बजे इस रजिस्ट्रार के समक्ष पेश होने का भी निदेश दिया जाता है, जिसमें असफल रहने पर आदेशों को सुनवाई आपकी अनुपस्थिति में कर दी जाएगी।

प्रपत्र 'बी' सर्वजनिक घोषणा	
ख्बारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 का विनियम 12,	
एफडीएस मैनेजमेंट सर्विसेज प्राइवेट लिमिटेड के हिताधारकों के ध्यानार्थ	
विवरण	विस्तृत विवरण
1. कापीराइट देनदार का नाम	एफडीएस मैनेजमेंट सर्विसेज प्राइवेट लिमिटेड 05-01-2007
2. कापीराइट देनदार के निगमन की तिथि	संविदाएं और कम्पनी, नई दिल्ली
3. प्राधिकरण जिसके अधीन कापीराइट देनदार निगमित /पंजीकृत है	U74140DL2007PTC157502
4. कापीराइट देनदार की कापीराइट पहचान संख्या /सीमित दायित्व पहचान संख्या	डीडीए निर्मित प्लेट नंबर 20, भू तल, ब्लॉक-4, स्थित शिवाजी मार्ग, मोती नगर, नई दिल्ली, पश्चिमी दिल्ली-110015, भारत
5. कापीराइट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	03-01-2024
6. ऋणशोध अक्षमता समाधान प्रक्रिया की समाप्ति तिथि	03-01-2024 (आदेश 09-01-2024 को प्राप्त हुआ)
7. कापीराइट देनदार के परिसमापन की आरम्भ तिथि	वैपक अवरोध पंजी. सं.: IBBI/PA-003/ICA/N-00418/2022/2023/14120
8. परिसमापक के रूप में कार्यरत ऋणशोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	पता : 17 बेसमेंट फ्लैट एन्क्लेव, विकास मार्ग, निकट पता विहार मेडल स्टेशन, पूरबी दिल्ली- 110092 ई-मेल आइडी : ipdeepakarora@gmail.com
9. परिसमापक के साथ पत्रव्यवहार के लिए पता और ई-मेल	पता : 17 बेसमेंट फ्लैट एन्क्लेव, विकास मार्ग, निकट पता विहार मेडल स्टेशन, पूरबी दिल्ली- 110092 ई-मेल : fdcsirp@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	02-02-2024
एतद्वारा सूचना दी जाती है कि सारांश कम्पनी विभिन्न व्यापारिक गणना, प्रधान पीठ ने 03-01-2024 को एफडीएस मैनेजमेंट सर्विसेज प्राइवेट लिमिटेड का परिसमापन आरंभ करने का आदेश दिया है। एफडीएस मैनेजमेंट सर्विसेज प्राइवेट लिमिटेड के हिताधारकों से एतद्वारा अपने दावे, प्रमाण सहित, 02-02-2024 को अथवा पूर्व परिसमापक के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है। वित्तीय लेनदारों को अपने दावे में प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करने हैं। अन्य सभी लेनदार अपने दावे, प्रमाण के साथ, दस्तावेज, कागद द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं। दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।	
हस्ता./— वैपक अवरोध	
तिथि: 10-01-2024 पंजी. सं.: IBBI/PA-003/ICA/N-00418/2022/2023/14120	
स्थान: दिल्ली एफएफ की वैधता: 06-06-2024 तक	

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फॉर्म-जी अनिरुचि की अभिव्यक्ति के लिए आमंत्रण (विद्यार्थी और शोधन अभ्यास (कोरपोरेट व्यक्तियों के लिए) विद्यार्थी समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए(१) के अधीन)	
समाहित विवरण	
1. कोरपोरेट देनदार का नाम	एसएसए ट्रेडर्स प्राइवेट लिमिटेड
2. कोरपोरेट देनदार के निगमन की तिथि	29.10.2001
3. उस ऑफिसरों का नाम, जिसके अधीन कोरपोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली भारत, 110017
4. कोरपोरेट देनदार की कोरपोरेट पहचान संख्या / सीमित देयता पहचान संख्या	U74899DL2001PTC112956
5. कोरपोरेट देनदार के पंजीकृत कार्यालय तथा प्रमाण कार्यालय (यदि कोई है) का पता	2. प्रेस एक्वलेय रोड साकेत, नई दिल्ली, दिल्ली-110017
6. कोरपोरेट देनदार के सम्बंध में विद्यार्थी प्राप्त होने की तिथि	10-11-2023* (ग्रहण के आदेश की तिथि - 30-10-2023, दिनांक 10-11-2023 के आदेश द्वारा प्रवेश आदेश में सुधार किया गया। जो 17-11-2023 को वेबसाइट से प्राप्त किया गया था)
7. अनिरुचि की अभिव्यक्ति हेतु आमंत्रण की तिथि	10-01-2024
8. कोड की धारा 25(2)(एच) के अधीन समाधान आवेदकों के लिए पात्रता निर्मासिद्धि पर उपलब्ध है:	प्रदीप कुमार राय पता: डब्ल्यू जेड-108, पडली मंजिल, शादीपुर मेन बाजार, छोटी चौपाल (पकोडीवाली गली), मध्य दिल्ली, नई दिल्ली - 110008 ई-मेल आईडी: pkrayip@gmail.com और ssatraders.cirp@gmail.com
9. धारा 29ए के अधीन लागू अयोग्यता को मानक निर्मासिद्धि पर उपलब्ध है:	समाधान पेशेवर के साथ, क्र.सं. 8 में उल्लिखित विवरण
10. अनिरुचि के अभिव्यक्ति के प्राप्ति की अंतिम तिथि	25.01.2024
11. संभावी समाधान आवेदकों के अंतिम सूची निर्माण की तिथि	04.02.2024
12. अंतिम सूची के आधारों को जमा करने की अंतिम तिथि	09.02.2024
13. संभावी समाधान आवेदकों की अंतिम सूची निर्माण की तिथि	19.02.2024
14. संभावी समाधान आवेदकों को सूचना ज्ञान, इयेल्लूरान मैट्रिक्स तथा समाधान योजनाओं के लिए अनुरोध के निर्माण की तिथि	24.02.2024
15. समाधान योजना के लिए अनुरोध, इयेल्लूरान मैट्रिक्स, सूचना ज्ञान तथा अधिक जानकारी प्राप्त करने का तरीका	समाधान पेशेवर के साथ, क्र.सं. 8 में उल्लिखित विवरण
16. समाधान योजना को जमा करने की अंतिम तिथि	25-03-2024
17. समाधान पेशेवर के पास समाधान योजनाओं को जमा करने का तरीका	ई-मेल या डाक द्वारा: क्र.सं. 8 में उल्लिखित विवरण अनुसार
18. अनुमोदन के लिए व्याय निर्णय प्राप्तिपरी के पास समाधान योजना को जमा करने की अनुमानित तिथि	25-04-2024
19. समाधान पेशेवर का नाम तथा पंजीकरण संख्या	प्रदीप कुमार राय पंजीकरण नं.: IBBI/PA-002/IP- N01100/2021-2022/13648
20. समाधान पेशेवर का नाम, पता तथा ई-मेल, जैसा कि बोर्ड के साथ पंजीकृत है	प्रदीप कुमार राय पता: डब्ल्यू जेड-108, पडली मंजिल, शादीपुर मेन बाजार, छोटी चौपाल (पकोडीवाली गली), मध्य दिल्ली, नई दिल्ली - 110008 पंजीकरण नं.: IBBI/PA-002/IP- N01100/2021-2022/13648 ई-मेल आईडी: pkrayip@gmail.com
21. समाधान पेशेवर के साथ पत्राचार के लिए प्रयुक्त होने वाला पता तथा ई-मेल	क्र.सं. 8 में उल्लिखित विवरण अनुसार
22. अधिक विवरण निर्मासिद्धि पर या के पास उपलब्ध है	समाधान पेशेवर के साथ, क्र.सं. 8 में उल्लिखित विवरण
23. फॉर्म-जी के प्रकाशन की तिथि	10-01-2024
एसएसए ट्रेडर्स प्राइवेट लिमिटेड की कोरपोरेट विद्यार्थी समाधान प्रक्रिया में प्रदीप कुमार राय समाधान पेशेवर पंजीकरण नं.: IBBI/PA-002/IP- N01100/2021-2022/13648 डब्ल्यू जेड-108, पडली मंजिल, शादीपुर मेन बाजार, छोटी चौपाल (पकोडीवाली गली), मध्य दिल्ली, नई दिल्ली - 110008	



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Tel: + 91 22 40096657 / 87 / 88 / 89

Fax: + 91 22 40096633/30

Email: info@pxil.in, cin@pxil.in, U74900MH2008PLC179152

Trading Month December 2023

Markets	Segment	Minimum		Maximum		Average		Total MUs
		Price (₹/KWh)	Volume (MUs)	Price (₹/KWh)	Volume (MUs)	Price (₹/KWh)	Volume (MUs)	
IDAS	Conventional	6.213	0.040	10.000	1.060	9.424	0.254	3.303
RTM	Conventional	10.000	0.088	10.000	0.156	10.000	0.113	0.677
	DAC	2.200	0.200	10.000	11.42	6.950	4.916	127.823
TAM	INTRADAY	3.449	0.050	10.000	2.921	9.347	0.897	13.459
GTAM	NON SOLAR	4.222	0.013	8.785	0.113	5.940	0.08	1.639
	Daily	8.000	0.648	10.000	2.716	9.149	1.047	20.932
UPC	Daily	8.000	0.648	10.000	2.716	9.149	1.047	20.932
	Monthly	9.500	0.125	9.500	0.125	9.500	0.125	3.250

केनरा बैंक Canara Bank (प्राप्त सरकार का समर्थन) (A Govt. of India Undertaking)	 क्षेत्रीय कार्यालय पानीपत एन डी टावरर्स, प्रथम तल, संजय चौक, पानीपत फोन नंबर 7015926780 ईमेल:- ropptrec@canarabank.com	ई-नीलामी बिक्री सूचना
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ई-नीलामी विक्री सूचना
सिख्योरिटी इंडस्ट्री (इंफोर्समेंट) लिमिटेड २००२ के निवाम ८ (६) तथा ९ तथा सिख्योरिटाइजेशन एंड
रीकरस्ट्रक्चरिंग ऑफ फाइनेंशियल एसीट्स एंड इंफोर्समेंट ऑफ सिख्योरिटी इंडस्ट्री एक्ट २००२ अधीन
अचल/चलसम्पत्तियों की विक्री सूचना

एनएड द्वारा आम जनता एवं विशेषकर देनदार (रो) व आम्या (नो) को नोटिस दिया जाता है कि सिख्योरिटी क्रेडिटर को मोटोरेड/चार्ज्ड निम्नलिखित अचल सम्पत्ति, सिख्योरिटी क्रेडिटर बैंक के अधिष्ठाता अधिकारी ने लौ लिपा है, को "जैसे है जहां है", "जैसे है जो है" तथा "जो कुछ भी वहां है" आधार पर सेवा प्रदाना मिस. केनबैंक कम्प्यूटर सॉफ्टवेयर लिमिटेड, द्वारा आउटरीड ई-नीलामी में बेचा जाएगा। सम्पर्क: श्री पांडुरंग डीडी (9480611777/8553643144)।
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